



The Chhattisgarh Kushabhau Thakre Patrakarita Avam Jansanchar University  
(Amendment) Act, 2005

Act 15 of 2005

Keyword(s):

Kuladhipati, Executive Council, Academic Council

Amendment appended: 16 of 2019

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**CHHATTISGARH ACT**  
(No. 15 of 2005)

**THE CHHATTISGARH KUSHABHAU THAKRE PATRAKARITA AVAM  
JANSANCHAR UNIVERSITY (AMENDMENT) ACT, 2005**

An Act to amend the Chhattisgarh Kushabhau Thakre Patrakarita Avam  
Jansanchar University Act, 2004 (No. 24 of 2004).

Be it enacted by the Chhattisgarh Legislature in the fifty-sixth year of the Republic of India is as follows :

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|----|--|-------------------------------|
| 1. | (1) This Act may be called Chhattisgarh Kushabhau Thakre Patrakarita Avam Jansanchar University (Amendment) Act, 2005.   | Short title and Commencement. |
|    | (2) It extends to the whole State of Chhattisgarh.   |                               |
|    | (3) It shall come into force from the date of its publication in the Official Gazette.   |                               |
| 2. | In this Act, unless the context otherwise requires :—  | Definition.                   |
|    | (i) "Principal Act" means the Chhattisgarh Kushabhau Thakre Patrakarita Avam Jansanchar University Act, 2004 (No. 24 of 2004).   |                               |
|    | (ii) "Schedule" means Schedule appended to this Act.   |                               |
| 3. | Clause (nine) of Section 2 of the Principal Act shall be omitted.  | Amendment of Section 2.       |
| 4. | For sub-section (1) of Section 3 of the Principal Act, the following sub-section shall be substituted :—   | Amendment of Section 3.       |
|    | "(1) University shall be established in the name of the Kushabhau Thakre Patrakarita Avam Jansanchar Vishwavidyalaya.  |                               |
|    | The University shall be corporate body which shall have the Kuladhipati and members of Executive council, academic council and all persons who may hereafter become such officers or members thereof so long as they continue to hold such office or membership".  |                               |
| 5. | For sub-section (2) of Section 10 of the Principal Act, following sub-section shall be substituted, namely :—  | Amendment of Section 10.      |
|    | "The Kuladhipati shall be an honorary officer by virtue of his office and shall, when present, preside the convocation of the University."   |                               |
| 6. | (i) Sub-section (8) of Section 11 of the Principal Act, for words "Six months" the words "one year" shall be substituted.  | Amendment of Section 11.      |
|    | (ii) After sub-section (8) of Section 11 of the Principal Act, the following proviso shall be added :—   |                               |
|    | "Provided that the Kuladhipati may, if he considers it necessary or expedient to do so, appoint a Committee after consultation with the State Government consisting of an educationist, an administrative expert and a financial expert to aid and advise the Kulpati in exercise of his powers and performance of functions". |                               |
| 7. | For sub-section (6) of Section 12 of the Principal Act, the following sub-section shall be substituted :—  | Amendment of Section 12.      |
|    | "In the event of the occurrence of any vacancy including a temporary vacancy in the  |                               |

office of Kulpati by reason of his illness, leave, death, resignation or otherwise Dean of any faculty or the senior most Professor of the University teaching department nominated by the Kuladhipati in consultation with the State Government for that purpose shall act as Kulpati until the date on which Kulpati appointed under sub-section (1) or sub-section (7) of Section 11, enters, as the case may be, upon his office :

Provided that the arrangement contemplated in this sub-section shall not continue for a period of more than six months.

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| Amendment of Section 13. | 8.  | (1) In sub-section (1) of Section 13 of the Principal Act, the following words shall be omitted :—<br><br>"And shall in the absence of the Kuladhipati preside at the meeting of the General Council" and "member of general council"<br><br>(2) Sub-section (9) of Section 13 of the Principal Act, the words "General Council" shall be omitted.<br><br>(3) In sub-section (9) of Section 13 of the Principal Act, for the words "six months" the words "one year" shall be substituted.                                 |
| Amendment of Section 14. | 9.  | In sub-section (1) of Section 14 of the Principal Act, the words "General Council" shall be omitted.   |
| Amendment of Section 16. | 10. | Clause (one) of Section 16 of the Principal Act shall be omitted.  |
| Amendment of Section 17. | 11. | Sections 17 of the Principal Act shall be omitted.   |
| Amendment of Section 18. | 12. | Sections 18 of the Principal Act shall be omitted.   |
| Amendment of Section 19. | 13. | Sections 19 of the Principal Act shall be omitted.   |
| Amendment of Section 20. | 14. | Sections 20 of the Principal Act shall be omitted.   |
| Amendment of Section 21. | 15. | Sections 21 of the Principal Act shall be omitted.   |
| Amendment of Section 22. | 16. | (1) In Clause (three) of sub-section (1) of Section 22 of the Principal Act, for the words "two scholars related to Journalism nominated by the Speaker" the words "three members of the legislative assembly nominated by the speaker" shall be substituted.<br><br>(2) Clause (eight) of sub-section (1) of Section 22 of the Principal Act, shall be omitted.   |
| Amendment of Section 23. | 17. | (1) In Clause (four) of Section 23 of the Principal Act, for the words "place before the General Council for its consideration" the words "to pass the same" shall be substituted.<br><br>(2) Sub-clause (a) of clause (five) of Section 23 of the Principal Act, shall be omitted.<br><br>(3) for Clause (seventeen) of Section 23 of the Principal Act, the following clause shall be substituted,—<br><br>"(a) (1) Extra mural teaching and research.<br>(2) University extension activities.<br>(3) Distance teaching. |

- (b) (1) Physical training,  
 (2) Students Welfare,  
 (3) Sports and Athletic activities,  
 (4) Social Service Schemes,  
 (5) National Cadet Corps."
18. In sub-section (4) of Section 24 of the Principal Act, the following sub-section shall be substituted,—  
 "Four members shall form the quorum, out of the presence of Kulpati and one member either from clause (five) or (six) of sub-section (1) shall be essential in the committee".  
 Amendment of Section 24.
19. For clause (f) of sub-section (1) of Section 29 of the Principal Act, the following clause shall be substituted,—  
 "the payment of travel and other allowances to the members of authorities and committees as may be prescribed."  
 Amendment of Section 29.
20. (1) For sub-section (2) of Section 30 of the Principal Act, the following sub-section shall be substituted,—  
 "The accounts of the University shall be audited atleast once in every year at intervals of not more than 15 months by the auditors of the Local Fund Audit of the State."  
 Amendment of Section 30.  
 (2) For sub-section (4) of Section 30 of the Principal Act, the following sub-section shall be substituted,—  
 "A copy of the audited accounts together with the audit report shall be submitted by the Executive Council to the State Government and the same shall be laid on the table of the Legislative Assembly."
21. For sub-section (2) of section 31 of the Principal Act, the following sub-section shall be substituted,—  
 "The prepared Annual Report shall be submitted to the Executive Council for approval."  
 Amendment of Section 31.
22. In Clause (four) of sub-section (1) of section 40 of the Principal Act the words "from a panel submitted by the academic council of five experts in the subject" shall be omitted.  
 Amendment of Section 40.
23. In sub-section (6) of Section 42 of the Principal Act, for the words "Technical Education/Public Relation" the words "Higher Education Department" shall be substituted.  
 Amendment of Section 42.
24. In sub-section (1) of Section 43 of the Principal Act, for the words and figure "direct that the provisions of Sections 11, 12, 21, 24, 34, 35 and 41 shall as from the date specified in the Notification (hereinafter in this section referred to as the appointed date) apply to the University" the words "direct that the provisions of Sections 11, 22 and 25 shall as from the date specified in the Notification (hereinafter in the section referred to as the appointed date), apply to the University subject to modification specified in the first Schedule appended to this Act" shall be substituted.  
 Amendment of Section 43.

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Amendment of Section 49.	25.	In clause (one) of sub-section (2) of Section 49 of the Principal Act, for the words "Secretary Public Relation" the words "Secretary Higher Education" shall be substituted.
Amendment of Section 51.	26.	In sub-section (1) of Section 51 of the Principal Act, the words "The General Council" shall be omitted.
Amendment of Section 55.	27.	Sections 55 of the Principal Act shall be omitted.
Amendment of Section 56.	28.	Sections 56 of the Principal Act shall be omitted.

**SCHEDULE**  
(See Section 43)

- |     |   |  |                         |         |          |     |  |           |     |   |        |     |  |        |                  |  |        |     |           |           |                   |
|-----|---|--|-------------------------|---------|----------|-----|--|-----------|-----|---|--------|-----|--|--------|------------------|--|--------|-----|-----------|-----------|-------------------|
| 1.  | 11  | Kulpati shall be appointed by the Kuladhipati in consultation with the State Government and may be removed by the Kuladhipati in the like manner.  | Appointment of Kulpati. |         |          |     |  |           |     |   |        |     |  |        |                  |  |        |     |           |           |                   |
| 2.  | 22  | <p>(1) Subject to the control of the State Government the Executive Council shall be the executive body of the University and shall consist of the following persons, namely :—</p> <table border="0" style="margin-left: 20px;"> <tr> <td style="padding-right: 10px;">(1)</td> <td style="padding-right: 20px;">Kulpati</td> <td>Chairman</td> </tr> <tr> <td>(2)</td> <td>Principal Secretary/Secretary<br/>Public Relations.</td> <td>Member</td> </tr> <tr> <td>(3)</td> <td>Principal Secretary/Secretary<br/>Finance.</td> <td>Member</td> </tr> <tr> <td>(4)</td> <td>Principal Secretary/Secretary<br/>Higher Education.</td> <td>Member</td> </tr> <tr> <td>(5)</td> <td>One Dean of Faculty nominated by<br/>the Kuladhipati.</td> <td>Member</td> </tr> <tr> <td>(6)</td> <td>Registrar</td> <td>Secretary</td> </tr> </table> <p>(2) The terms of all members of the Executive Council shall be co-extensive with the period of operation of the Notification issued under Section 43.</p> <p>(3) Three members of the Executive Council shall form a quorum.</p> | (1)                     | Kulpati | Chairman | (2) | Principal Secretary/Secretary<br>Public Relations. | Member    | (3) | Principal Secretary/Secretary<br>Finance.   | Member | (4) | Principal Secretary/Secretary<br>Higher Education. | Member | (5)              | One Dean of Faculty nominated by<br>the Kuladhipati. | Member | (6) | Registrar | Secretary | Executive Council |
| (1) | Kulpati   | Chairman   |                         |         |          |     |  |           |     |   |        |     |  |        |                  |  |        |     |           |           |                   |
| (2) | Principal Secretary/Secretary<br>Public Relations.                                  | Member   |                         |         |          |     |  |           |     |   |        |     |  |        |                  |  |        |     |           |           |                   |
| (3) | Principal Secretary/Secretary<br>Finance.   | Member   |                         |         |          |     |  |           |     |   |        |     |  |        |                  |  |        |     |           |           |                   |
| (4) | Principal Secretary/Secretary<br>Higher Education.                                  | Member   |                         |         |          |     |  |           |     |   |        |     |  |        |                  |  |        |     |           |           |                   |
| (5) | One Dean of Faculty nominated by<br>the Kuladhipati.                                | Member   |                         |         |          |     |  |           |     |   |        |     |  |        |                  |  |        |     |           |           |                   |
| (6) | Registrar   | Secretary  |                         |         |          |     |  |           |     |   |        |     |  |        |                  |  |        |     |           |           |                   |
| 3.  | 25  | <p>(1) The Academic Council shall be constituted of the following members, namely :—</p> <table border="0" style="margin-left: 20px;"> <tr> <td style="padding-right: 10px;">(1)</td> <td style="padding-right: 20px;">Kulpati</td> <td>Chairman</td> </tr> <tr> <td>(2)</td> <td>Registrar</td> <td>Secretary</td> </tr> <tr> <td>(3)</td> <td>Two teachers of the University<br/>Teaching Departments nominated<br/>by the Kulpati.</td> <td>Member</td> </tr> <tr> <td>(4)</td> <td>An Educationist nominated by the<br/>Kuladhipati.</td> <td>Member</td> </tr> </table> <p>(2) The term of all member of the Academic Council shall be co-extensive with the period of operation of the notification issued under section 43.</p>   | (1)                     | Kulpati | Chairman | (2) | Registrar  | Secretary | (3) | Two teachers of the University<br>Teaching Departments nominated<br>by the Kulpati. | Member | (4) | An Educationist nominated by the<br>Kuladhipati.   | Member | Academic Council |  |        |     |           |           |                   |
| (1) | Kulpati   | Chairman   |                         |         |          |     |  |           |     |   |        |     |  |        |                  |  |        |     |           |           |                   |
| (2) | Registrar   | Secretary  |                         |         |          |     |  |           |     |   |        |     |  |        |                  |  |        |     |           |           |                   |
| (3) | Two teachers of the University<br>Teaching Departments nominated<br>by the Kulpati. | Member   |                         |         |          |     |  |           |     |   |        |     |  |        |                  |  |        |     |           |           |                   |
| (4) | An Educationist nominated by the<br>Kuladhipati.                                    | Member   |                         |         |          |     |  |           |     |   |        |     |  |        |                  |  |        |     |           |           |                   |

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान ( बिना डाक टिकट ) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई, दिनांक 30-05-2001.”



पंजीयन क्रमांक  
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

# छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 572 ]

रायपुर, शनिवार, दिनांक 7 सितम्बर 2019 — भाद्रपद 16, शक 1941

विधि और विधायी कार्य विभाग  
मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 7 सितम्बर 2019

क्रमांक 9201/डी. 161/21-अ/प्रारू./छ. ग./19. — छत्तीसगढ़ विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 16-08-2019 को राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,  
मनीष कुमार ठाकुर, अतिरिक्त सचिव.

## छत्तीसगढ़ अधिनियम

(क्रमांक 16 सन् 2019)

छत्तीसगढ़ कुशाभाऊ ठाकरे पत्रकारिता एवं जनसंचार विश्वविद्यालय (संशोधन)  
अधिनियम, 2019

छत्तीसगढ़ कुशाभाऊ ठाकरे पत्रकारिता एवं जनसंचार विश्वविद्यालय अधिनियम, 2004 (क्र. 24 सन् 2004) को और संशोधित करने हेतु अधिनियम .

भारत गणराज्य के सत्तरवें वर्ष में छत्तीसगढ़ विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

- |                                     |     |  |
|-------------------------------------|-----|--|
| संक्षिप्त नाम, विस्तार तथा प्रारंभ. | 1.  | (1) यह अधिनियम छत्तीसगढ़ कुशाभाऊ ठाकरे पत्रकारिता एवं जनसंचार विश्वविद्यालय (संशोधन) अधिनियम, 2019 कहलायेगा.   |
|                                     | (2) | इसका विस्तार संपूर्ण छत्तीसगढ़ राज्य में होगा.   |
|                                     | (3) | यह राजपत्र में इसके प्रकाशन की तारीख से प्रवृत्त होगा.   |
| धारा 11 का संशोधन.                  | 2.  | छत्तीसगढ़ कुशाभाऊ ठाकरे पत्रकारिता एवं जनसंचार विश्वविद्यालय अधिनियम, 2004 (क्र. 24 सन् 2004) में, धारा 11 के उप-धारा (8) में, शब्द "एक पत्रकारिता के क्षेत्र के विद्वान" के स्थान पर, चिन्ह एवं शब्द "एक व्यवसायिक व्यक्ति, जो या तो पत्रकारिता अथवा संचार मिडिया क्षेत्र की शाखा से हो, जिसके पास सार्वजनिक या निजी क्षेत्र में वरिष्ठ स्तर में 20 वर्ष का अनुभव हो," प्रतिस्थापित किया जाये.  |
| धारा 12 का संशोधन.                  | 3.  | मूल अधिनियम की धारा 12 की उप-धारा (6) के स्थान पर, निम्नलिखित प्रतिस्थापित किया जाये, अर्थात् :-<br><br>“(6) कुलपति का पद उसकी मृत्यु, त्यागपत्र, अवकाश, रूग्णता या अन्यथा किसी भी कारण से रिक्त हो जाने की दशा में, जिसमें अस्थायी रिक्ति भी सम्मिलित है, कुलाधिसचिव और यदि कोई कुलाधिसचिव नियुक्त नहीं किया गया है या यदि कुलाधिसचिव उपलब्ध नहीं है तो राज्य शासन की अनुशंसा पर, कुलाधिपति द्वारा उस प्रयोजन के लिये नाम निर्देशित किया गया किसी संकाय का संकायाध्यक्ष या विश्वविद्यालयीन अध्यापन विभाग का कोई वरिष्ठतम आचार्य या राज्य सरकार के विशेष सचिव से अन्यून स्तर का कोई अधिकारी कुलपति के रूप में उस तारीख तक कार्य करेगा जिस पर कोई कुलपति, जो ऐसी रिक्ति भरने के लिए धारा 11 की उप-धारा (7) के अधीन नियुक्त किया गया है, यथास्थिति, अपना पद ग्रहण या पुनः पद ग्रहण नहीं कर लेता है : |

परन्तु इस उप-धारा में अनुध्यात व्यवस्था छः मास से अधिक की कालावधि के लिये जारी नहीं रहेगी.”

अटल नगर, दिनांक 7 सितम्बर 2019

क्रमांक 9201/डी. 161/21-अ/प्रारू./छ. ग./19.— भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में इस विभाग की समसंख्यक अधिसूचना दिनांक 7-9-2019 का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,  
मनीष कुमार ठाकुर, अतिरिक्त सचिव.



**CHHATTISGARH ACT**  
(No. 16 of 2019)

**THE CHHATTISGARH KUSHABHAU THAKRE PATRAKARITA AVAM JANSANCHAR  
UNIVERSITY (AMENDMENT) ACT, 2019**

**An Act to further amend the Chhattisgarh Kushabhau Thakre Patrakarita Avam  
Jansanchar University Act, 2004 (No. 24 of 2004).**

Be it enacted by the Chhattisgarh Legislature in the Seventieth Year of the Republic of India, as follows :-

- |    |  |                                       |
|----|--|---------------------------------------|
| 1. | (1) This Act may be called the Chhattisgarh Kushabhau Thakre Patrakarita Avam Jansanchar University (Amendment) Act, 2019.   | Short title, extent and commencement. |
|    | (2) It shall extend to the whole State of Chhattisgarh.  |                                       |
|    | (3) It shall come into force from the date of its publication in the Official Gazette.   |                                       |
| 2. | In the Chhattisgarh Kushabhau Thakre Patrakarita Avam Jansanchar University Act, 2004 (No. 24 of 2004), in sub-section (8) of Section 11, for the words “from field of journalism”, the punctuation and words “, a professional person of either branch from field of journalism or mass media, who has more than 20 years of experience at senior level in public or private sector” shall be substituted.  | Amendment of Section 11.              |
| 3. | For sub-section (6) Section 12 of the Principal Act, the following shall be substituted, namely :-   | Amendment of Section 12.              |
|    | “(6) In the event of occurrence of any vacancy in the office of the Kulapati by reason of his death, resignation, leave, illness or otherwise including a temporary vacancy, the Rector and if no Rector has been appointed or if the Rector is not available then on recommendation of the State Government, the Dean of any faculty or the Senior most Professor of the University Teaching Department or any Officer not below the rank of Special Secretary to the State Government to be nominated by the Kuladhipati for that purpose shall act as the Kulapati until the date on which Kulapati is appointed, for filling such vacancy, under sub-section (7) of Section 11 enters or re-enters, as the case may be, upon his office: |                                       |

Provided that the arrangement contemplated in this sub-section shall not continue for a period of more than six months.”